

ITEM NO.1

COURT NO.4

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 1852/2019 in Cr1.A. No. 1101/2019

SMRUTI TUKARAM BADADE

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA &amp; ANR.

Respondent(s)

(Office Report for Directions)

Date : 08-04-2022 This application was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Ms. Vibha Datta Makhija, Sr. Adv. (AC)

Ms. Jaikriti S. Jadeja, AOR

Mr. Praveen Gaur, Adv.

Mr. Kashish Aneja, Adv.

Mr. Karan Mangain, Adv.

Baani Khanna, Adv.

Ms. Aditi Choudhary, Registrar, Delhi HC

For Respondent(s)

Mr. Gopal Jha, AOR

Mr. Nishant Verma, Adv.

Mr. Shreyash Bhardwaj, Adv.

Ms. Shirin Khajuria, Adv.

Mr. Sandeep Sudhakar Deshmukh, AOR

Ms. Deepplaxmi Subhash Matwankar , AOR

Mr. Arjun Garg, AOR

Mr. Aakash Nandolia, Adv.

Ms. Sagun Srivastava, Adv.

Mr. Sanjai Kr. Pathak, AOR

Ms. Shashi Pathak, Adv.

Mr. Brijender Chahar, Sr. Adv.

Mr. Vivek Gupta, AOR

Ms. Jyoti Chahar, Adv.

Mr. Karan Chahar, Adv.

Ms. Pooja Chahar, Adv.

Mr. Shashi Bhushan, Adv.

Mr. Gautam Narayan, AOR  
Ms. Asmita Singh, Adv.

Mr. Ashok Mathur, AOR

Mr. V.N. Raghupathy, AOR

Mr. R. Neduraman, AOR

Ms. Radhika Gautam, AOR

Mr. Yashvardhan, Adv.  
Mr. Jagjit Singh Chabbra, AOR  
Mr. Saksham Maheshwari, Adv.  
Ms. Smita Kant, Adv.

Ms. Uttara Babbar, AOR  
Mr. Manan Bansal, Adv.

Mr. Nikhil Goel, Adv.  
Ms. Naveen Goel, Adv.  
Mr. Kartik Kaushal, Adv.  
Mr. Adithya Koshi Roy, Adv.

Mr. Rahul Chitnis, Adv.  
Mr. Sachin Patil, AOR  
Mr. Aaditya A. Pande, Adv.  
Mr. Geo Joseph, Adv.  
Ms. Shwetal Shepal, Adv.

Mr. Sibbo Sankar Mishra, AOR  
Mr. Niranjana Sahu, Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 Two reports have been submitted before this Court by Hon'ble Ms Justice Gita Mitta, former Chief Justice of the High Court of Jammu and Kashmir dated 14 March 2022. The Court has had the occasion to hear the submissions of Ms Vibha Datta Makhija, *amicus curiae* and Ms Aditi Choudhary, Registrar (Vigilance) of the High Court of Delhi who is coordinating the work of the Committee chaired by Justice Gita Mittal.

- 2 On 11 March 2022, comprehensive Model Guidelines for Vulnerable Witnesses Deposition Centres<sup>1</sup> have been circulated to all the Chief Justices of the High Courts. We would request the High Courts to respond to the Guidelines on or before 20 May 2022 so that the suggestions which are forthcoming may be factored in by the Chairperson of the Committee before finalizing the Guidelines. Once the suggestions of the High courts are duly factored in, the Guidelines can provide a uniform national model for implementation.
- 3 The use of VWDCs should, in addition to criminal cases, be allowed for other jurisdictions, including, civil jurisdictions, family courts, juvenile justice boards and Childrens' courts. Permission should be granted for recording the evidence of vulnerable witnesses in cases across all jurisdictions. This suggestion in the report is appropriate and is accepted.
- 4 A prototype containing drawings and guidelines for VWDCs has been prepared under the auspices of the Committee. The document has been forwarded to the High Courts so that it can be borne in mind either where fresh construction is carried out or a modification in the existing set up is required for establishing VWDCs.
- 5 The Committee is in the process of creating a training module. We allow the Committee to chalk out a training module which may be placed before this Court. Ms Vibha Datta Makhija and Ms Aditi Choudhary have both joined in stating that for the purpose of training it may be necessary to engage experts internationally and within India. In the event that it becomes necessary to avail of any experts outside the country, the Committee may do so on a video conferencing platform presently.

1 "VWDC"

- 6 The Chairperson of the Committee is also requested to keep the Secretary in the Union Ministry of Women and Child Development apprised of the work which is being carried out under the auspices of the Committee.
- 7 A copy of the status reports which have been filed by various High Courts shall be shared by the Registry both with the *amicus curiae* and with the Chairperson of the Committee.
- 8 The High Courts which have not file compliance reports shall do so within a period of four weeks.
- 9 The office report is disposed of.

**(SANJAY KUMAR-I)**  
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**  
**COURT MASTER**